

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.206- IA/94(AHM) 2022
ITEM No. 207- IA/63(AHM) 2022
In
CP(IB) 59 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI Bank Ltd
V/s
Doshion Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 14/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant / Liquidator : Mr. Kunal Vaishnav, Advocate a/w.
: Mr. Yuvraj Thakore, Advocate
For the Respondent : Mr. Arpit Singhvi, Advocate for R- Nos. 1 & 2
(Suspended Management)
: Mr. Rajiv Chawla, Advocate for
: Mr. Arjun Sheth, Advocate for R - No. 3

ORDER

IA/63(AHM) 2022 and IA/94(AHM) 2022

In terms of the last order dated 10.05.2024, rebuttal affidavit on behalf of respondent No. 3 has been filed today across the bar, i.e., 14.05.2024. The same is taken on record. However, again, no synopsis has been filed by respondent No. 3. Learned Counsel for the applicant as well as Counsel for respondent Nos.1 & 2 have already filed their respective synopsis.

We have heard the remaining submissions of Learned Counsel for the applicant, liquidator, as well as respondent Nos. 1 and 2, suspended management, and respondent No. 3, and perused the records.

The order is reserved.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)